

Through Video Conference via CISCO WebEx

State Vs Drabhamon Phawa
FIR No. 98/2020
PS Malviya Nagar

08.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an application U/s 437 Cr. PC for grant of bail filed on behalf of applicant/accused Drabhamon Phawa.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.

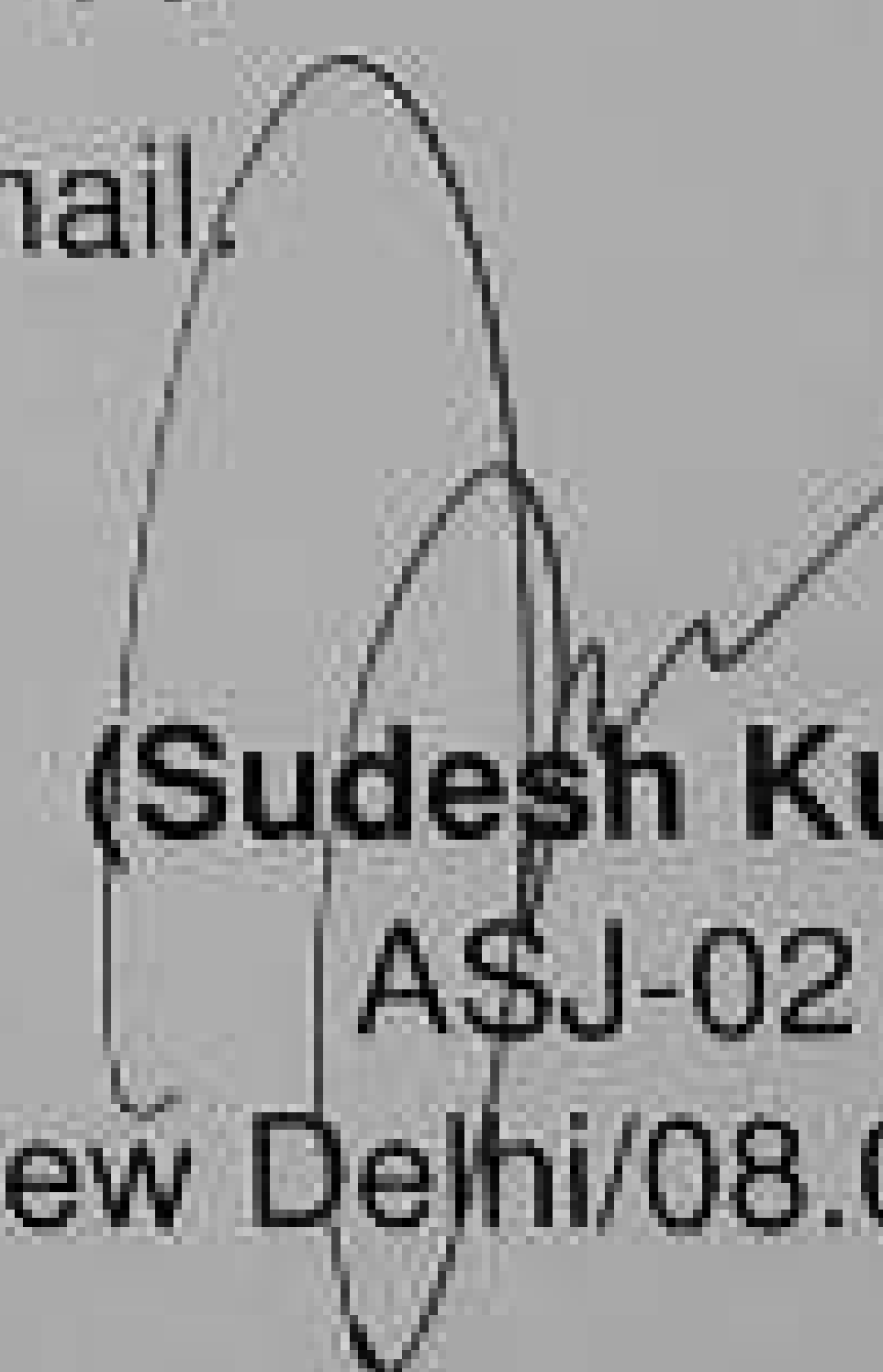
Sh. Bhuvneshwar Tyagi, Ld. Counsel for applicant/accused.

Reply received. Heard. Record perused.

As per the reply received on behalf of SI Preeti Mann, FIR and sections are incorrect.

Ld. Counsel for applicant/accused submitted that he wishes to withdraw the present application. As requested, hence, application in hand stands dismissed as withdrawn with liberty to file fresh.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.


(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/08.05.2020

Through Video Conference via CISCO WebEx

State Vs Prashant @ Badal @ Shivam @ Raju
FIR No. 566/2018
PS Saket
U/s 307/201/34 IPC

08.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is 3rd application for grant of interim bail filed on behalf of applicant/accused Prashant @ Badal @ Shivam @ Raju on the ground of serious ill health of his mother and also on the ground of COVID-19 situation.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.

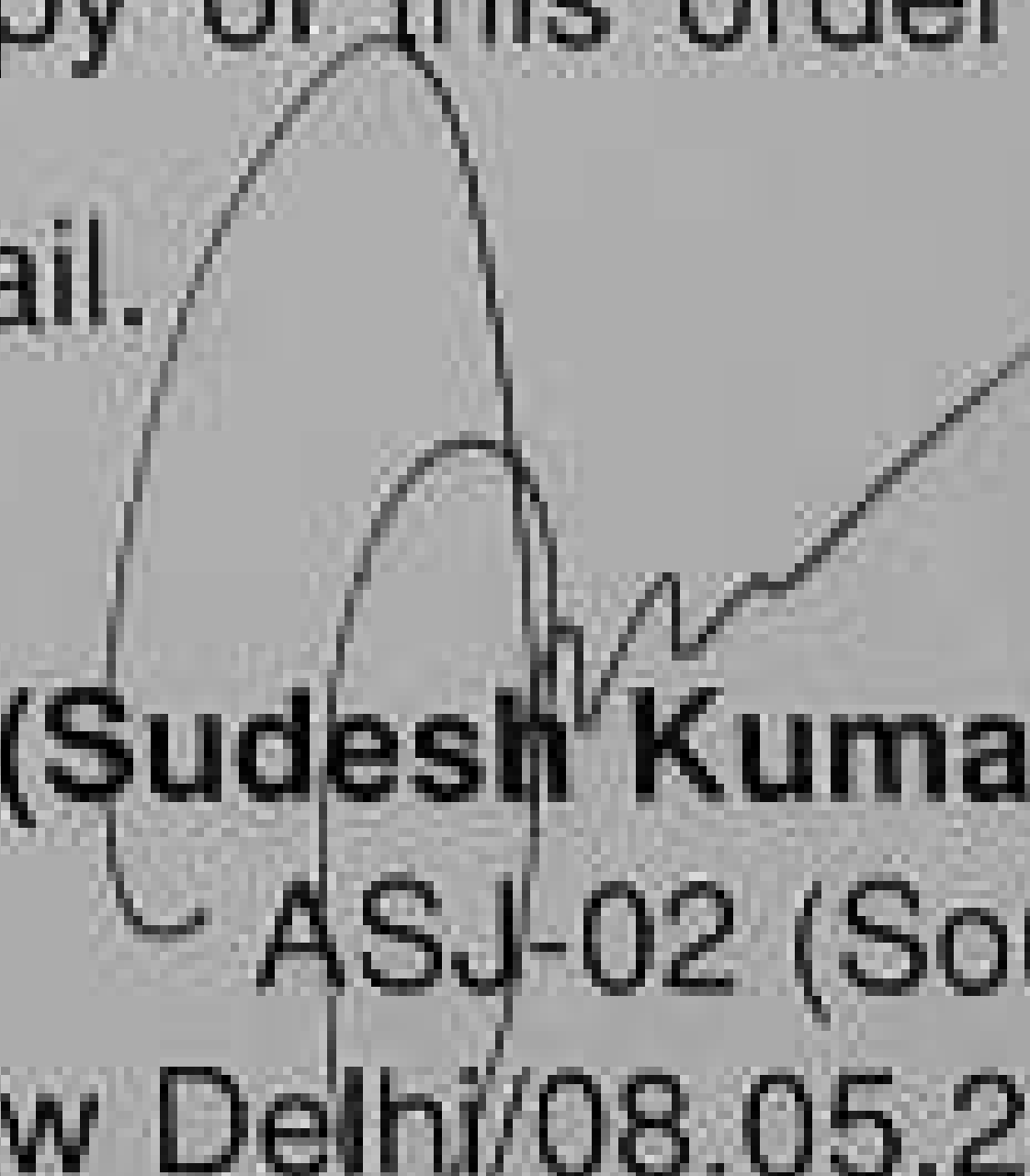
Sh. Jitender Tyagi, Ld. Counsel for applicant/accused.

Reply received. Record perused.

Partly arguments have been advanced.

During the course of arguments, Ld. Counsel for applicant/accused submitted that he will get mother of accused examined in some other hospital. Ld. Counsel submits that he wishes to withdraw the present application. As requested, hence, application in hand stands dismissed as withdrawn with liberty to file fresh.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.


(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/08.05.2020

Through Video Conference via CISCO WebEx

State Vs Rajender Singh @ Vicky
FIR No. 30/18
PS Malviya Nagar
U/s 302/201/120 B IPC & 25/27 Arms Act

08.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an application U/s 439 Cr. PC seeking extension of interim bail of the applicant/accused Rajender Singh @ Vicky for a period of six weeks as the applicant/accused was already granted bail for ten days commencing from 30.04.2020 to 09.05.2020.

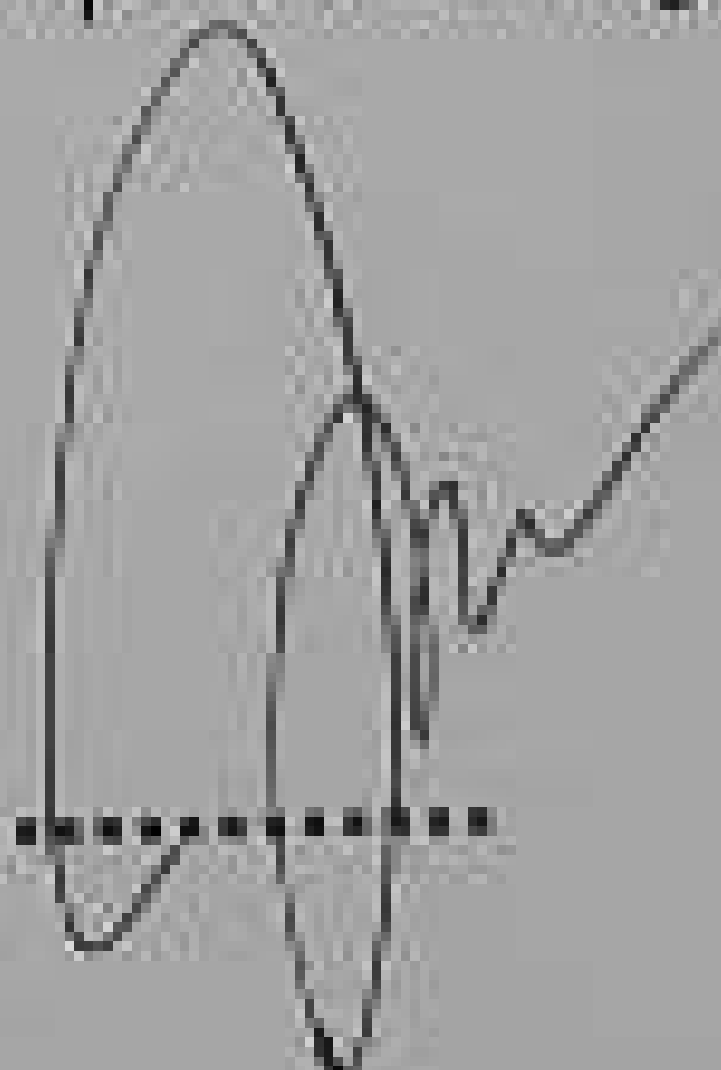
Present: Sh. Ashesh Kumar, Ld. Additional PP for State.

Sh. Karnail Singh, Ld. Counsel for applicant/accused.

Reply received. Arguments heard. Record perused.

Ld. Counsel for applicant/accused submitted that accused is seeking extension of interim bail as surgery of his wife which was earlier fixed for 09.05.2020 has been postponed as she was suffering from fever and some other ailments. It is stated that now the date of surgery of wife of accused has been fixed for 13.05.2020 by the doctor. Ld. Counsel further submitted that earlier accused was granted interim bail on 12.10.2018 as he was blessed with a baby girl and he has not misused the liberty and surrendered in time after expiry of period of his interim bail.

Verification report has been filed. Medical documents pertaining to wife of accused have been verified.

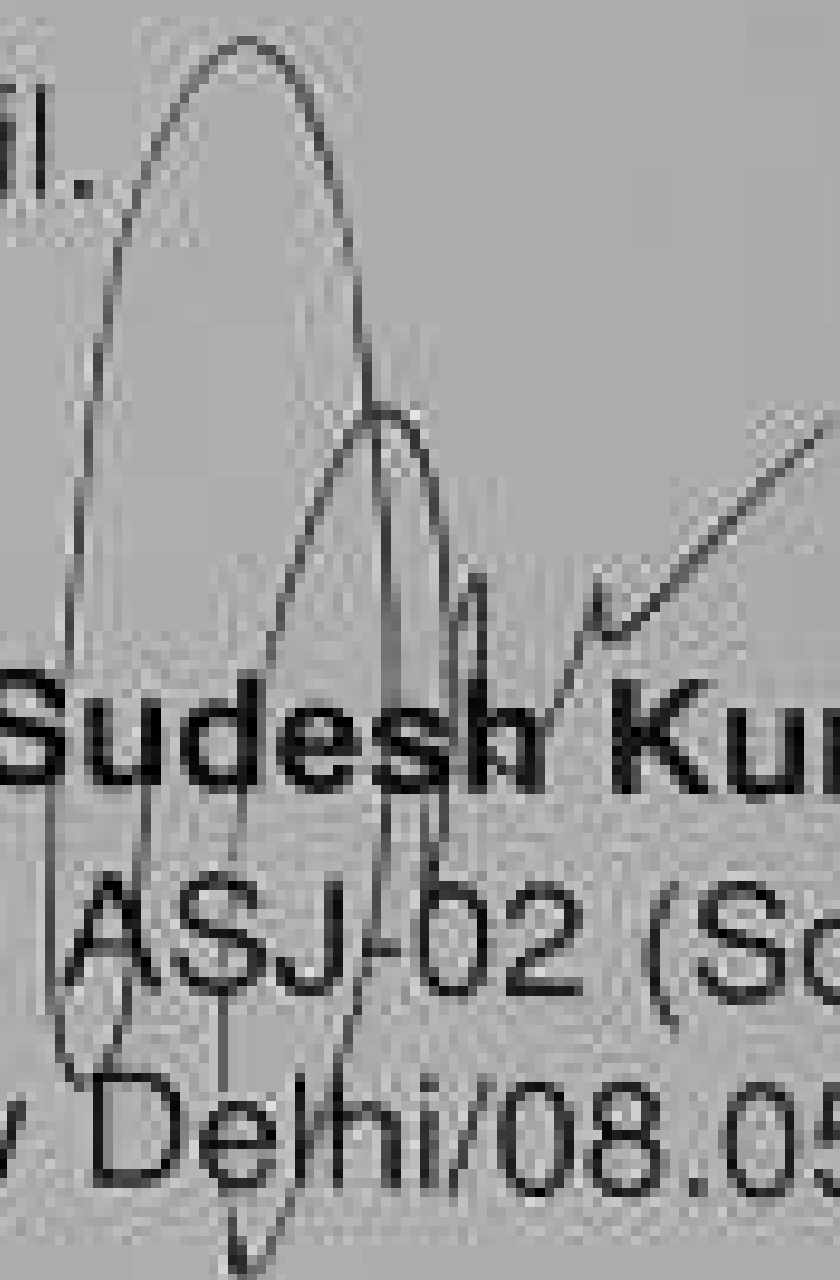
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Ld. Counsel for applicant/accused submitted that wife of accused was in critical condition and she needs care 24 hours.

Taking into consideration the verification report, overall facts and circumstances and keeping in mind the situation which has arisen on account of COVID-19 pandemic, interim bail of applicant/accused Rajender Singh @ Vicky is extended till 30.06.2020 on same terms and conditions with directions to applicant/accused to surrender before Jail Superintendent concerned on 01.07.2020.

Application stands disposed of accordingly.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.


(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/08.05.2020



Through Video Conference via CISCO WebEx

State Vs Sanjay Chandra & Ors
FIR No. 430/17
PS EOW

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State Vs Sanjay Chandra & Ors
FIR No. 454/16
PS EOW

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State Vs Sanjay Chandra & Ors
FIR No. 685/16
PS EOW

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State Vs Sanjay Chandra & Ors
FIR No. 274/17
PS EOW

08.05.2020

The present applications have been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

These are four separate applications filed on behalf of applicants/accused namely Sanjay Chandra and Ajay Chandra seeking permission to be released on bail on furnishing a personal bond in view of the directions issued by the Hon'ble High Court in W.P. CRL. 779/2020.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.

Sh. Vishal Gosain, Ld. Counsel for applicants/accused.

Ld. Counsel for applicants/accused informed that both the applicants were granted bail by Ld. CMM on 02.03.2020 as the chargesheet was filed without arrest.

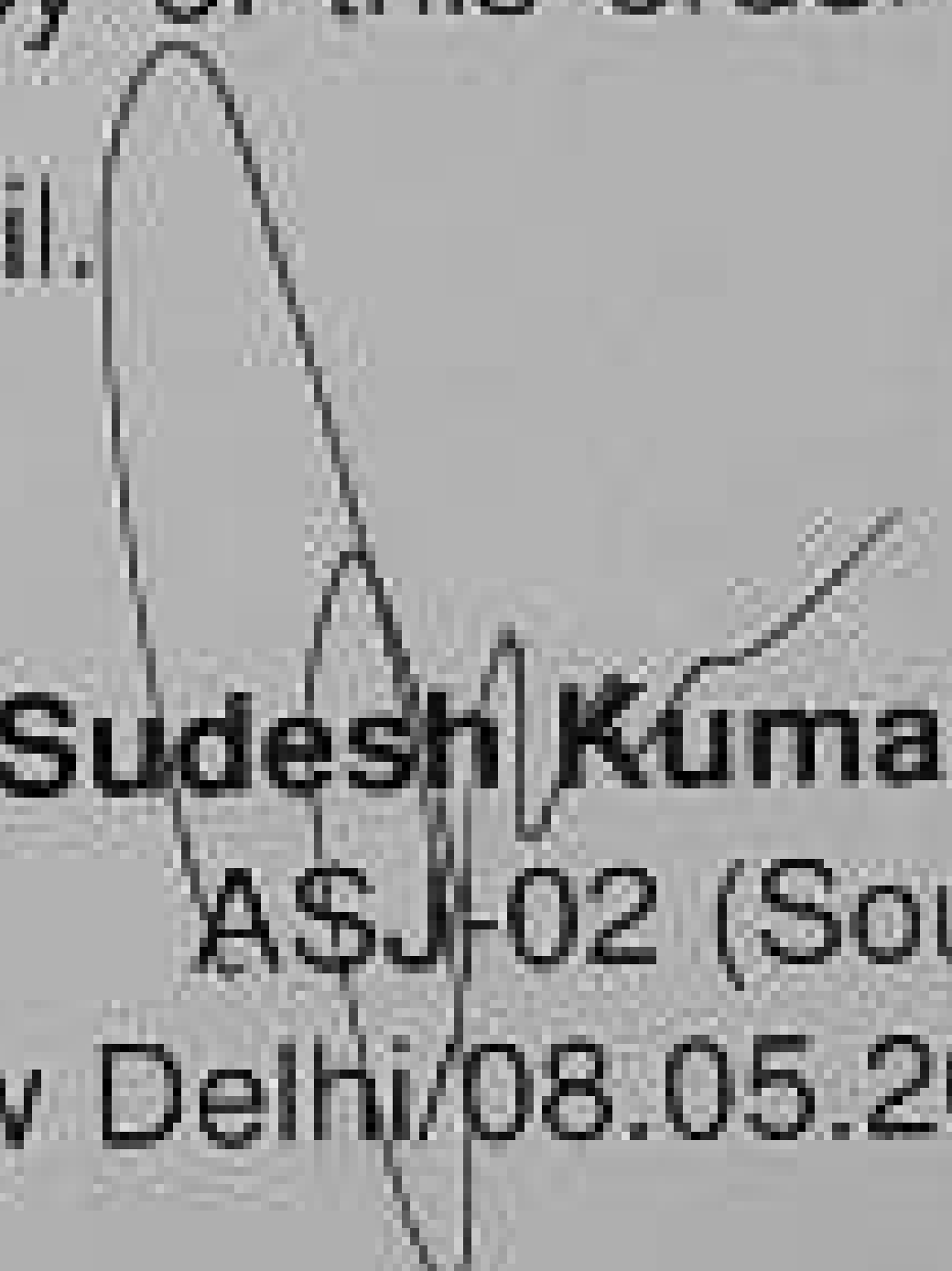
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During the course of arguments, Ld. Counsel for applicants/accused submitted that he wants to argue the applications before Ld. CMM/Ld. Duty MM.

In view of the request made, applications be put up before Ld. CMM/Ld. Duty MM on 11.05.2020 as the order for bail was passed by Ld. CMM.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.


(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/08.05.2020



Through Video Conference via CISCO WebEx

State Vs Sanjay Chandra & Ors
FIR No.1588/15
PS EOW

08.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an application filed on behalf of applicant/accused namely Sanjay Chandra seeking permission to be released on bail on furnishing a personal bond in view of the directions issued by the Hon'ble High Court in W.P. CRL. 779/2020.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.

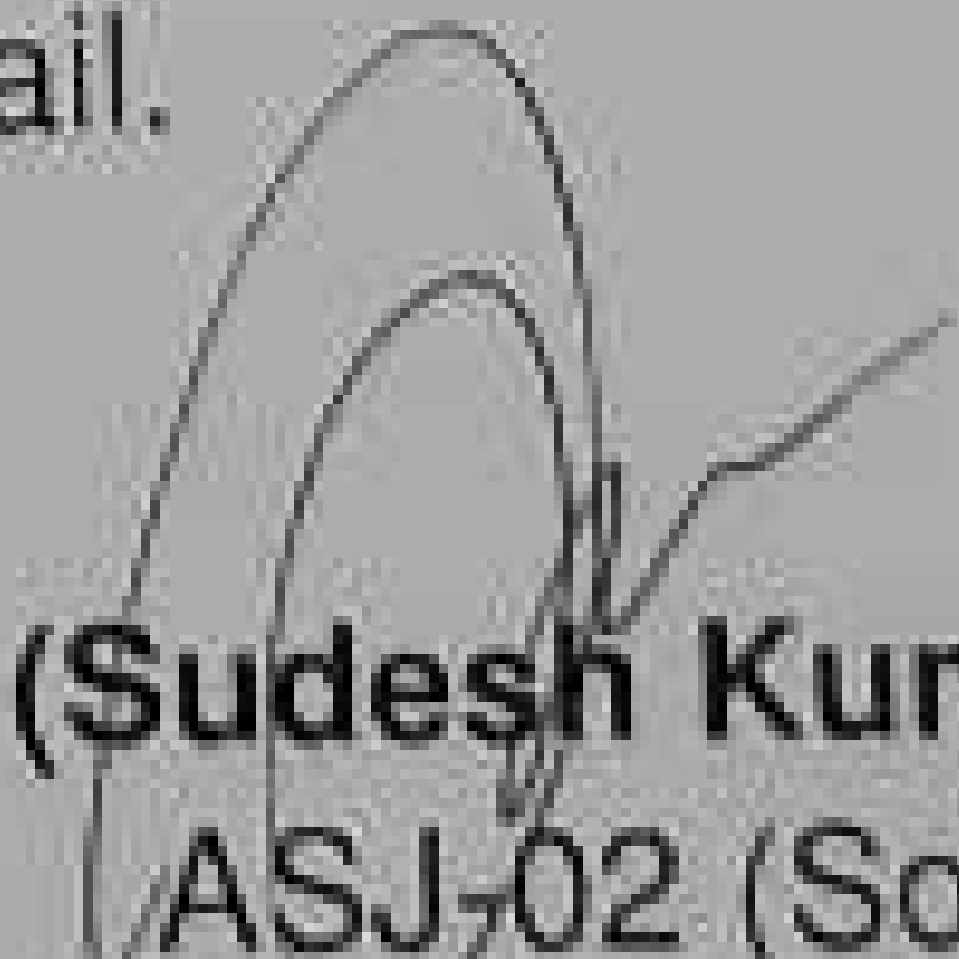
Sh. Vishal Gosain, Ld. Counsel for applicant/accused.

Ld. Counsel for applicants/accused informed that the applicant was granted bail by Ld. CMM on 19.12.2019 as the chargesheet was filed without arrest.

During the course of arguments, Ld. Counsel for applicant/accused submitted that he wants to argue the application before Ld. CMM/Ld. Duty MM.

In view of the request made, application be put up before Ld. CMM/Ld. Duty MM on 11.05.2020 as the order for bail was passed by Ld. CMM.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.


(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/08.05.2020

Through Video Conference via CISCO WebEx

State Vs Aas Mohd. @ Ashu
FIR No. 78/2018
PS Safdarjung Enclave
U/s 293/397/411/34 IPC

08.05.2020

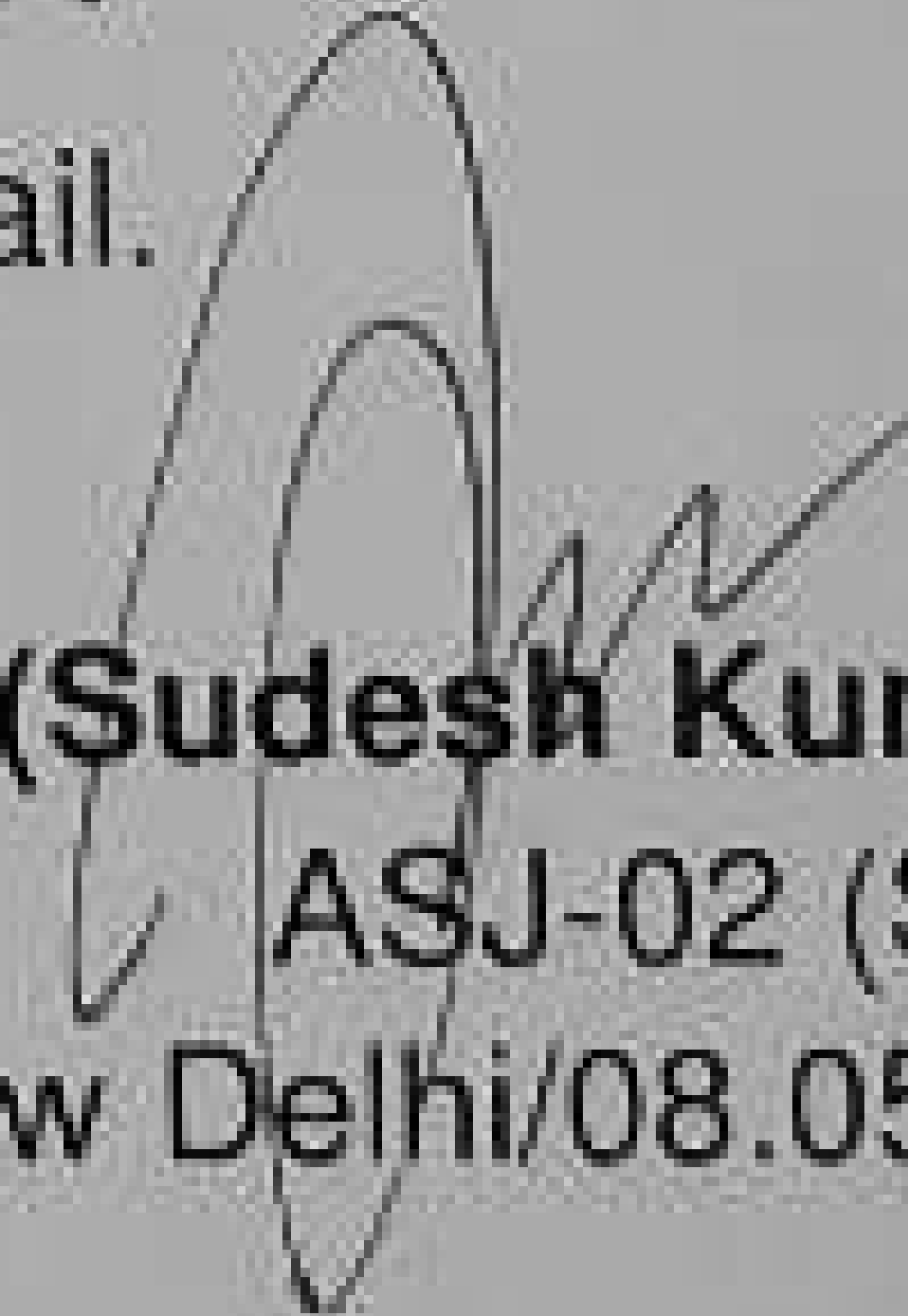
The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an application U/s 439 Cr. PC for grant of interim bail for 30 days filed on behalf of applicant/accused Aas Mohd. @ Ashu.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.
Sh. Ravi Bhardwaj, Ld. Counsel for applicant/accused.
Reply received. Record perused.
Partly arguments have been advanced.

During the course of arguments, Ld. Counsel for applicant/accused submitted that he wishes to withdraw the present application. As requested, hence, application in hand stands dismissed as withdrawn with liberty to file fresh.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.


(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/08.05.2020

Through Video Conference via CISCO WebEx

State Vs Asif Khan & Ors
FIR No. 240/2018
PS Hauz Khas
U/s 376 D/354/506 IPC & 8/10 POCSO Act

08.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is second interim bail/parole application U/s 439 Cr. PC filed on behalf of applicant/accused Samar Khan.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.
Sh. Pankaj Srivastav, Ld. Counsel for applicant/accused.
Reply received. Heard. Record perused.

Ld. Counsel for applicant/accused submitted that he has furnished fresh medical documents dated 30.04.2020 and 05.05.2020 pertaining to father of applicant/accused. Ld. Additional PP for State however submitted that reply received on application is silent in regard to the same.

IO is directed to file verification report on abovementioned medical documents on 13.05.2020. IO is further directed to file a report in regard to other family members of applicant/accused.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.

(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/08.05.2020

Through Video Conference via CISCO WebEx

State Vs Barihunshishka Siyen @ Neha
FIR No. 77/2020
PS Malviya Nagar
U/s 366/368/370/376/506/34 IPC

08.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an application U/s 437 Cr. PC for grant of bail filed on behalf of applicant/accused Barihunshishka Siyen @ Neha.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.

Sh. Bhuvneshwar Tyagi, Ld. Counsel for applicant/accused.

Reply received. Heard. Record perused.

Ld. Additional PP for State submitted that copy of FIR attached with the bail application is not legible.

Let legible copy of FIR be filed and supplied to Ld. Additional PP.

Ld. Counsel for applicant/accused submitted that he has not been supplied with copy of chargesheet.

IO is directed to supply copy of chargesheet to Ld. Counsel for applicant/accused as the same has already been filed. IO is further directed to file a report on previous involvements/conviction of applicant/accused on 14.05.2020.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.

(Sudesh Kumar II)

ASJ-02 (South)

New Delhi/08.05.2020

Through Video Conference via CISCO WebEx

State Vs Dinesh Chandra Mittal
FIR No. 108/2019
PS Malviya Nagar
U/s 376 IPC & 6 POCSO Act

08.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

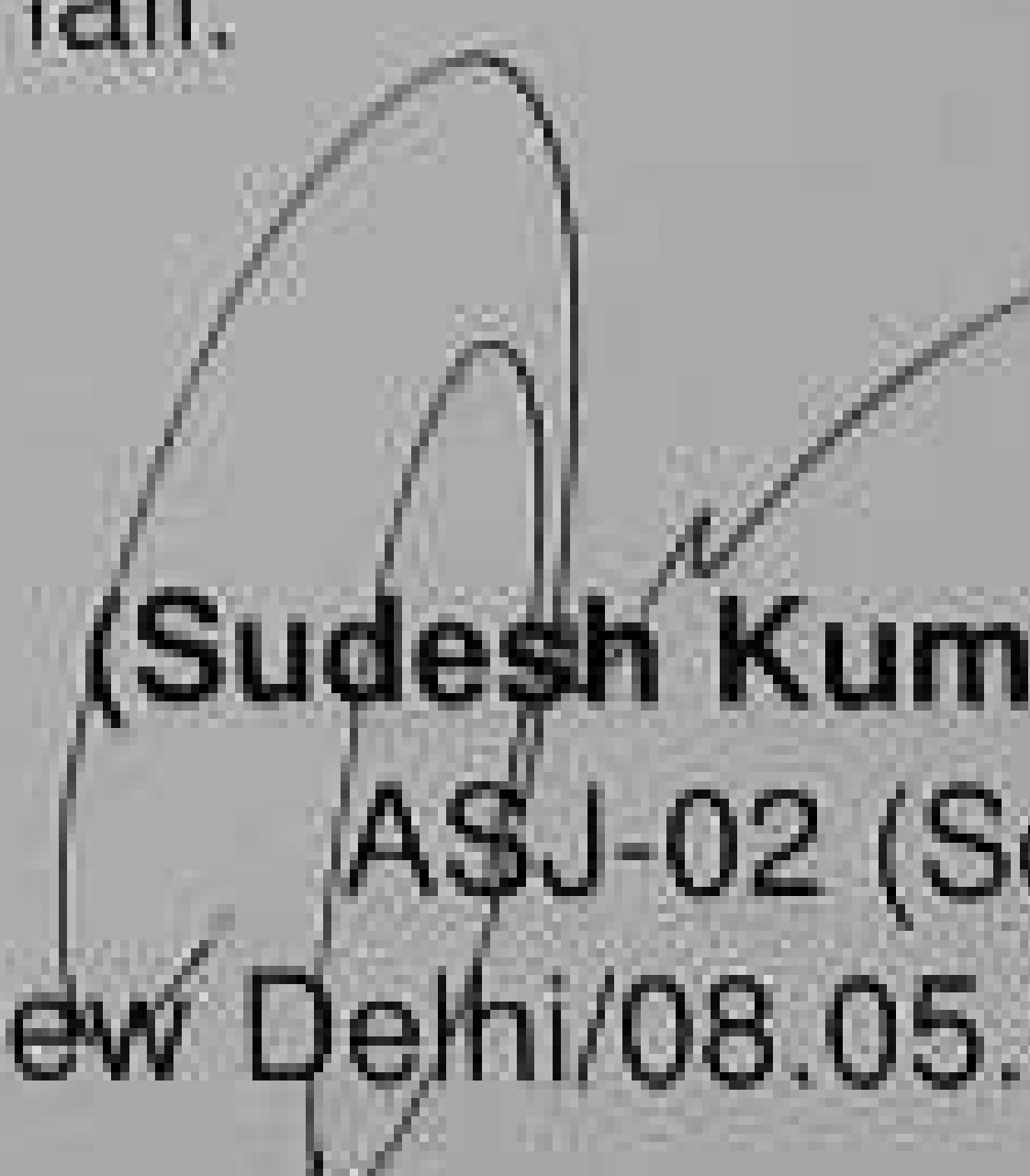
This is an application for grant of interim bail for a period of eight (8) weeks filed on behalf of applicant/accused Dinesh Chandra Mittal on grounds of old age, ailments and Covid-19.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.
Sh. S.P. Kaushal, Ld. Counsel for applicant/accused.
Reply received.

Ld. Additional PP for State submitted that no report is received from Jail Superintendent concerned in regard to ailments of applicant/accused. Jail Superintendent concerned to report on same on 11.05.2020.

IO is directed to file a report on previous involvements/conviction of applicant/accused.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.


(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/08.05.2020

Through Video Conference via CISCO WebEx

Manoj Harbola Vs M/s Paisalo Digital Limited & Ors

08.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is a petition U/s 14 of the Arbitration and Conciliation Act, 1996 for termination of mandate of Ld. Sole Arbitrator Sh. Debarshi Bhadra, Advocate appointed by the respondent unilaterally.

Present: Sh. Kamal Mehta, Ld. Counsel for petitioner.
Sh. Nishant Tyagi, Ld. Counsel for respondent no. 1.
None for respondent no. 2 to 4.
Respondent no. 5 Ld. Arbitrator in person.

Ld. Counsel for petitioner submitted that as per the information received from Administrative Office, respondent no. 2 to 4 have neither picked the phone nor replied the same. He further informed that even before Ld. Arbitrator, they were already proceeded ex-parte. Same is not disputed by Ld. Counsel for respondent no. 1 and Ld. Arbitrator.

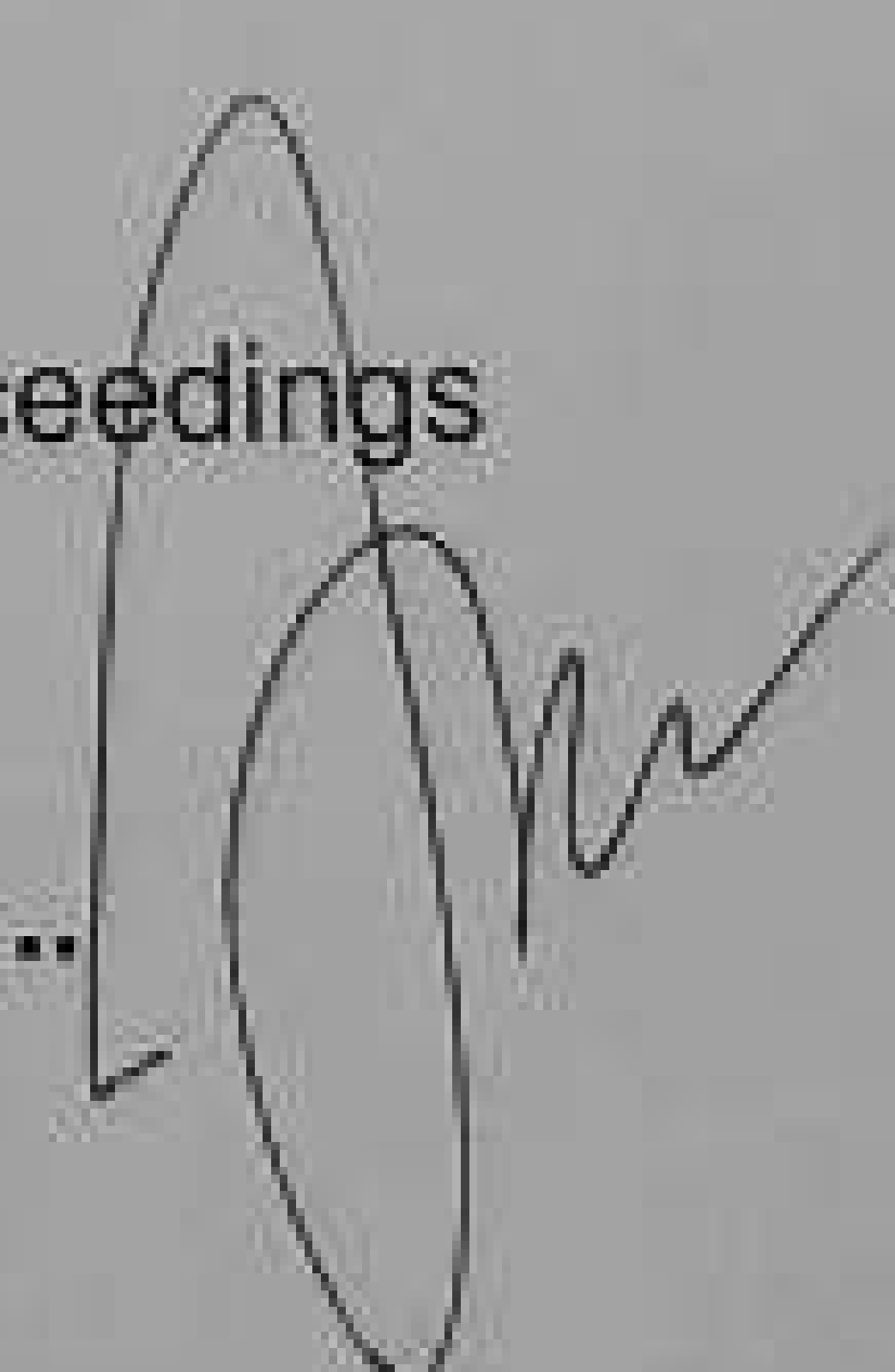
Let a report in regard to service of respondent no. 2 to 4 be sought from the Administrative Office for the next date of hearing.

Ld. Counsel for respondent no. 1 also seeks one week's time to go through the petition and file his report.

It is also informed by the parties that the proceedings before Ld. Arbitrator are also fixed today at 4.30 PM.

Ld. Counsel for petitioner however has pressed that the proceedings before Ld. Arbitrator be stayed till next date.

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Ld. Arbitrator also submitted that even otherwise, in view of the present petition, no effective proceedings could be carried out before him today. No objection has been raised by Ld. Counsel for respondent no. 1 also.

As requested, proceedings before Ld. Arbitrator are stayed till 15.05.2020.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.

(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/08.05.2020

Through Video Conference via CISCO WebEx

State Vs Malkiyat Singh
FIR No. 289/2019
PS Safdarjung Enclave
U/s 380/454/411/34 IPC

08.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is second bail application U/s 439 Cr. PC for grant of bail filed on behalf of applicant/accused Malkiyat Singh.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.
Sh. Vimal Puggal, Ld. Counsel for applicant/accused.
Reply already received.

Ld. Counsel for applicant/accused submitted that co-accused in the matter was already granted bail on 07.05.2020 by Ld. MM. Ld. Counsel submits that he may be allowed to file copy of said order on record. Let same be filed.

Ld. Additional PP for State submitted that he has not received copy of reply. Let same be supplied.

Ld. Additional PP for State further submitted that no report is received from Jail Superintendent concerned in terms of order dated 05.05.2020. Jail Superintendent concerned to report. He is further directed to comply with the order dated 05.05.2020 and file report on 11.05.2020 positively.

Copy of order dated 05.05.2020 be also sent to Jail Superintendent concerned for compliance.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.

(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/08.05.2020

Through Video Conference via CISCO WebEx

State Vs Raju
FIR No. 63/2020
PS Fatehpur Beri
U/s 376 IPC & 6 POCSO Act

08.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

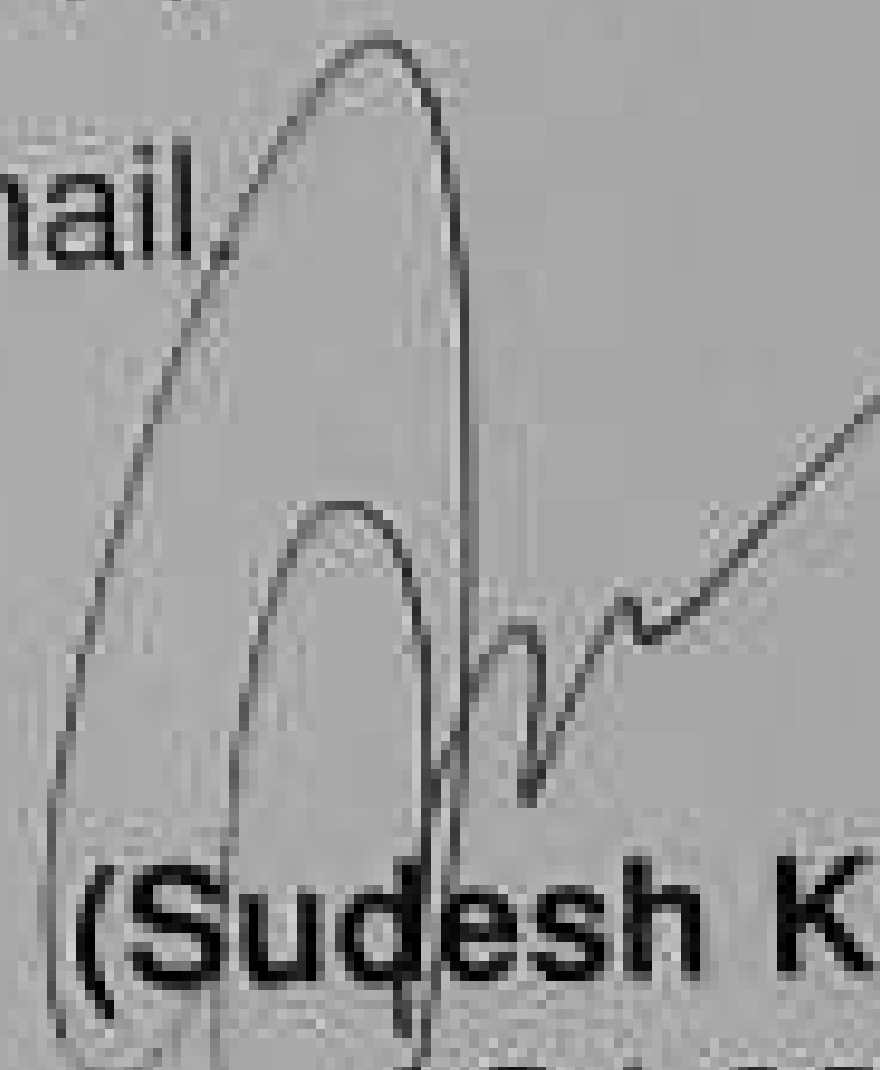
This is second application U/s 439 Cr. PC for grant of regular bail filed on behalf of applicant/accused Raju.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.
Sh. S.F. Ahmad, Ld. Counsel for applicant/accused.
Reply received.

Ld. Additional PP for State submitted that chargesheet was filed against accused for the offence U/s 354 IPC after recording statement of prosecutrix U/s 164 Cr. PC. Ld. Additional PP further submitted that IO has not mentioned anything in regard to previous involvements/conviction of accused.

IO is directed to file a report in regard to previous involvements/conviction of applicant/accused on 12.05.2020.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.


(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/08.05.2020

Through Video Conference via CISCO WebEx

State Vs Sulaiman Ahmadi
FIR No. 12/2017
PS Safdarjung Enclave
U/s 376 (D)/506/34 IPC

08.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an application for grant of interim bail for a period of 2 months on the ground of ill health and serious illness of his father and mother filed on behalf of applicant/accused Sulaiman Ahmadi.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.

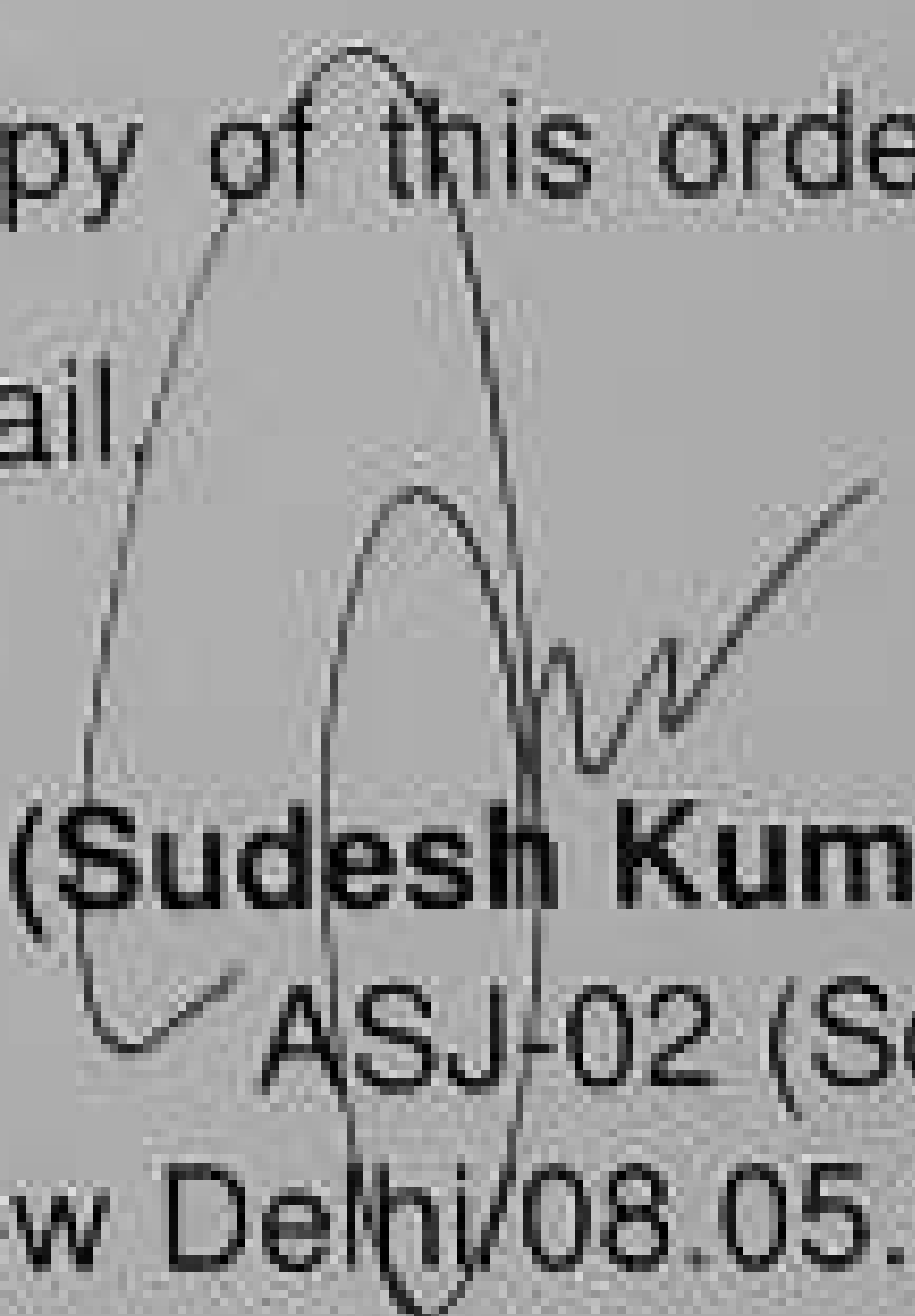
Sh. Rajiv Mohan, Ld. Counsel for applicant/accused.

Reply received.

Ld. Counsel for applicant/accused submitted that copy of reply may be supplied to him as he wants to go through the same before advancing arguments. Let same be supplied.

As requested, put up for arguments on 13.05.2020.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.


(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/08.05.2020